

ITEM NO.5

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15336/2023

(Arising out of impugned final judgment and order dated 25-05-2023 in A482 No. 21174/2018 passed by the High Court of Judicature at Allahabad)

PRAMOD KUMAR

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(IA No. 231270/2023 - EXEMPTION FROM FILING O.T.)

Date : 05-02-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Munisha Anand,Adv.
Mr. Rohit Pandey,Adv.
A. Gupta,Adv.
Mr. Vaibhav maheshwari,Adv.
V. Dwivedi,Adv.
Mr. Manik Goel,Adv.
Mr. Prabhu Singh,Adv.
Ms. Shashi Kiran, AOR

For Respondent(s) Mr. Sharan Dev Singh Thakur, A.A.G.
Ms. Ruchira Goel, AOR
Mr. Sharanya Sinha, Adv.
Mr. Adit Jayeshbhai Shah, Adv.
Mr. Mustafa Sajad, Adv.
Ms. Keerti Jaya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List after six weeks on a Non Miscellaneous Day.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)